

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No 1069 of 2005

Jabalpur, this the 29th day of November, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Chanda Bai W/o Late
Shri Jagannath Aged about
70 years, R/o Village
Khinkakheda Shahpura Bhitoni,
Tehsil Patan, Distt. Jabalpur.

Applicant

(By Advocate – Shri Lalit Joglekar)

V E R S U S

1. Union of India, through its Secretary/Chairman,
Railways Board, New Delhi.
2. The DRM, West
Central Railways, Jabalpur M.P.
3. The General Manager, Western Central
Railways, ~~Office~~, Jabalpur (M.P.).
4. Accounts Officer (Account- Branch)
West Central Railway, Jabalpur (M.P.)
5. F.A. and CAO West Central Railway,
Jabalpur.

Respondents

O R D E R (Oral)

By Madan Mohan, Judicial Member –

By filing this Original Application, the applicant has sought the following main reliefs :-

“i. To direct the respondents to pay the family pension/pension to the applicant from the date of death of her husband i.e. in the year 1989 to till date according to rules as she is entitled.

ii. ...may kindly direct the respondent to pay the arrears of pension/family pension to the applicant from the death of her husband i.e. 1989 to till date according to rule as she is entitled along with 18% interest in the interest of justice.”

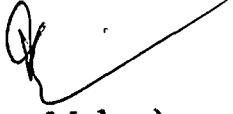


2. The brief facts of the case are that the applicant is the widow of late Shri Jagannath, who retired on 10.3.1973 from respondents railway. The husband of the applicant has received retiral benefits at the time of his retirement, however he was not getting ~~pension~~ till his death i.e. 13.10.1989. After the death of the husband of the applicant, she applied many times ~~before the respondents~~ for pension, but she did not get anything from them. Hence this OA.

3. Heard the learned counsel for the applicant, who argued that the representation dated 14.2.2005(Annexure-A-7) filed by the applicant is still pending before the respondents for consideration and the applicant wants to file a fresh detailed representation to the respondents for consideration.

3. Considering all the facts and circumstances of the case, I am of the considered opinion that the ends of justice would be met, if I direct the applicant to file a fresh representation to the respondents within 2 weeks from the date of receipt of a copy of this order. If she complies with this, the respondent No.2 is directed to consider and decide the representation of the applicant within a period of three months from the date of receipt of a copy of ~~such~~ such representation. I do so accordingly. The applicant is directed to send a copy of this order alongwith the representation and a copy of this petition to the respondent No.2.

4. With the above directions, the OA stands disposed at the admission stage itself.


(Madan Mohan)
Judicial Member

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि अच्ये हितः—

- (1) संपित्र. उमा प्रसाद कावेर वार एसैटिलाइन, जबलपुर
- (2) आर्किव श्री/श्रीमती/भृ.....के प्रतंगल
- (3) प्रस्तरी श्री/श्रीमती/भृ.....के प्रतंगल
- (4) चंद्रपाल, वे.प्रा., जबलपुर 441001
सूचना एवं आवश्यक कार्यालय, भृ.....

Latit Jagannath 072273
JRM W.C.R. 1031
C.W.33/2017/00

उमे शिंदार

15/11/2017
15/11/2017